

12.11.87 [Per BCG]

Heard the applicant in person and  
Mr. M.T. Ahir, Asstt. Personnel Manager  
of the Respondents.

Mr. Ahir states that the Provident Fund  
amount together with interest totalling  
Rs. 3,014/- and the Central Govt. Employees  
~~Group~~ Group Insurance Scheme amount  
of Rs. 255/- have been passed by the  
audit and these amounts will be  
credited in the Bank A/c. of the  
applicant before 27.11.87. The  
applicant contends that in addition  
to these amounts he <sup>was</sup> ~~has~~ also  
entitled to Bonus and encashment  
of leave.

Mr. Ahir is directed to  
clarify as to whether these  
amounts are payable. This  
may be done on the next day  
i.e. on 27.11.87.

Adjourned to 27.11.87  
for directions.

B/C Kishor

VC

Order copy dt 25/11/87  
Scanned on Applicants  
& Respondents on mil.

24/12/87

Dated 27-11-87

Heard the applicant in person.  
Mr. Ahis for the Respondents.

The applicant has frankly stated before us that he has received all his dues except leave encashment. Mr. Ahis informed us that there was no leave at the credit of the applicant and whatever leave was at the credit of the applicant has been sanctioned in his favour and amount for that leave period has been paid to him. He also told us that there is no leave to the credit of the applicant which could be encashed. Applicant says that some leave should have been credited in his Account from 1985 to 1987 though he has not attended duty. This contention is not possible to be accepted. In view of these reasons, OA 641/87 does not survive and is disposed of accordingly. No order as to cost.

*B. Choudhary*  
*S. Mathur*